

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-82/97
MA-107/97

New Delhi this the 8th day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. M.L. Gupta,
S/o late Sh. Fateh Chand Mangal,
R/o 1436/98, Laxmi Bhavan,
Tri Nagar, Delhi-35. Applicant

(through Sh. D.B. Goswami, advocate)

versus

1. Union of India,
through Secretary,
Ministry of Human Resources Development,
C-Wing, Shastri Bhavan,
New Delhi-11.
2. Joint Secretary(Vigilance)
Ministry of Human Resources Development,
C-Wing, Shastri Bhavan,
New Delhi-11.
3. The Director (Vigilance),
Ministry of Human Resources Development,
Department of Culture,
C-Wing, Shastri Bhavan,
New Delhi-11.
4. Under Secretary (Vigilance),
Ministry of Human Resources Development,
(Department of Culture),
C-Wing, Shastri Bhavan,
New Delhi-11.
5. The Dy. Secretary (Admn.),
Ministry of Human Resources Development,
(Department of Culture),
C-Wing, Shastri Bhavan,
New Delhi-11. Respondents

(through Sh. KCD Gangwani, advocate)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

In this O.A., the applicant has challenged an order passed by the respondents on 3.2.95. It is only a show cause notice under Rule 9(1) of Central Civil Services (Classification, Control and Appeal) Rules, 1965 and the order on the face of it wrongly

(b)

mentions it as Rule 19. Appeal against the said order has now been considered and a final order has been passed on 25.2.95. The applicant has not challenged the final order passed after the issuance of the show cause notice and since the final order has already been passed and the said order has not been challenged in this O.A., we are constraint to note that no relief can be granted to the applicant ^{including} otherwise sought in this O.A. ~~besides~~ quashing the order dated 3.2.95 which is only a show cause notice. We grant liberty to the applicant to challenge the final order passed in appropriate forum and he is also at liberty to take the ground of delay committed by the respondents in passing the order.

With the aforesaid observations, this O.A. is disposed of. No costs.


(S.P. Biswas)

Member(A)


(Dr. Jose P. Verghese)

Vice-Chairman(J)

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